

ITEM NO.301

COURT NO.7

SECTION XII-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application Nos.1889-1891/2025 in C.A. No. 3640-3642/2025

PERIYAMMAL (DEAD THR. LRS.) & ORS.

Petitioner(s)

VERSUS

V. RAJAMANI & ANR.

Respondent(s)

[TO BE TAKEN UP IN CHAMBERS]

Date : 10-04-2026 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) : By Courts Motion,
Ms. Mrinal Kanwar, AOR

For Respondent(s) :

Mr. Rahul Jain, AOR
Ms. Raji Gururaj, Adv.

Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Varij Nayan Mishra, Adv.

Mr. Vishnu Shankar Jain, AOR

Mr. Gopal Jha, AOR
Mr. Umesh Kumar Yadav, Adv.
Ms. Shireesha Sharma, Adv.
Mr. Sawan Datta, Adv.
Mr. Veer Vikrant Singh, Adv.
Mr. Nimish Arjaria, Adv.

Mr. Kumar Mihir, AOR

Mr. Avneesh Arputham, AOR
Mr. Ankit Sharma, Adv.

Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.

Mr. Ankur Savadikar, Adv.
Mr. Kartik Sharma, Adv.

Mr. P. I. Jose, AOR
Ms. P S Chandralekha, Adv.

Mr. Arjun Garg, AOR
Ms. Amruta Arjun Garg, Adv.
Ms. Arushi Kulshrestha, Adv.
Mr. Saaranish Shukla, Adv.
Ms. Muskan Bensla, Adv.
Ms. Mrinmoyee Das, Adv.

Mr. Sanjai Kumar Pathak, AOR
Mrs. Shashi Pathak, Adv.
Mr. Arvind Kumar Tripathi, Adv.
Mr. Robin Kumar, Adv.
Ms. Shweta Jayshankar Dwivedi, Adv.
Mr. Ashish Kumar Sinha, Adv.
Mrs. Binita Jaiswal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. In pursuance of our last order dated 16.10.2025, the Registry has received data from various High Courts which has been placed before us for our perusal and consideration. The consolidated data regarding pending and disposal of various executions petitions is as under:-

Consolidated data of the District Judiciary of different High Courts regarding the pendency and disposal of Execution Petitions

Sr. No.	Name of High Court	Pendency as on 16.10.2025		Disposal of Execution Petitions		Pendency as per reports furnished by District Judiciary of different High Courts	
		0-6 months old cases	More than 6 months old cases	Within 6 months from the date of institution	Beyond 6 months from the date of institution	0-6 months old cases	More than 6 months
1.	Allahabad	3,539	24,075	828	8,889	3,648	23,295

				(Fresh Filing : 5,989)		Total : 26,943 (Out of which, 3,057 stayed by Superior Courts)		
2.	Andhra Pradesh	12,513	55,624	17,066		13,110	48,270	
		(Figures taken from previous report)				Total : 61,380		
3.	Bombay	36,380	3,48,472	51,969 (Fresh Filing - 76019)		85,509	3,10,451	
						Total : 3,95,960 (Out of which, 11,966 stayed by Superior Courts)		
4.	Calcutta	3,251	31,232	10,855 (Fresh Filing - 4,444)		-	28,192	
						Total : 28,192 (Out of which, 1,008 stayed by Superior Courts)		
5.	Chhattisgarh	3,160	7,699	4,700		-	8,096	
		(Figures taken from previous report)						
6.	Delhi (As on 06.03.2025)	6,875	21,505	9,650	14,295	7,481	17,596	
				Fresh Filing - 20,642		Total : 25,077		
7.	Gauhati	Assam	887	4,088	338	1,240	834	3,787
		Nagaland	3	74	-	2	4	72
		Mizoram	260	44	195	72	261	77
		Arunachal Pradesh	24	109	14	22	29	109
		Total	1,174	4,315	547	1,336	1,128	4,045

							Total : 5,173	
8.	Gujarat		10,626		5,599		5,046 (Out of which, 1,066 stayed by Superior Courts)	
9.	Himachal Pradesh (As on 26.11.2025)	1,819	9,641	261	1,555	1,636	8,946	
				(Fresh Filing – 1,285)		Total : 10,582		
10.	Jammu & Kashmir	2,922	8,184	2,818 (Fresh Filing – 3,027)		4,210	6,961	
						Total : 11,162 (Out of which, 310 stayed by Superior Courts)		
11.	Jharkhand (As on 06.03.2025)	6,367		3,608 (Fresh Filing – 2,703)		1,098	4,377	
						Total : 5,475		
12.	Karnataka (As on 30.09.2025)	27,788	1,18,108	42,142 (Fresh Filing – 27,989)		15,100	1,20,308	
						Total : 1,35,408		
13.	Kerala (As on 06.03.2025)	86,316		57,514 (Fresh Filing – 44,067)		55,058	17,944	
						Total : 73,002		
14.	Madhya Pradesh	11,198	37,899	18,854 (Fresh Filing – 18,446)		15,134	35,445	
						Total : 50,579 (Out of which, 2,537 stayed by Superior Courts)		
15.	Madras (As on 30.09.2025)	86,196		25,690 (Fresh Filing – 19,005)		18,134	60,800	
						Total : 78,934		
16.	Manipur	90	466	149		85	396	
		(Figures taken from previous report)					Total : 481	

17.	Meghalaya		15	56	46 (Fresh Filing - 19)		18	48
							Total : 66	
18.	Orissa		1,712	14,577	5,173 (Fresh Filing - 2,049)		1,847	11,962
							Total : 13,809 (Out of which, 732 stayed by Superior Courts)	
19.	Patna (As on 06.03.2025)		1,461	20,219	372	7,454	961	12,893
							Total : 13,854	
20.	Punjab & Haryana (As on 01.04.20 25)	Chandigarh	2,212		2,470 (Fresh Filing - 1257)		449	840
							Total : 1,289	
		Punjab	53,875		56,950 (Fresh Filing - 24,503)		9,426	12,885
							Total : 22,311	
		Haryana	44,225		51,268 (Fresh Filing - 26,140)		6,711	14,484
							Total : 21,195	
21.	Rajasthan		4,610	17,504	3,990	10,644	3,725	11,551
					(Fresh Filing - 7796)		Total : 15,276	
22.	Sikkim (As on 06.03.2025)		35	41	60 (Fresh Filing - 93)		36	48
							Total : 84 (Out of which, 9 stayed by Superior Courts)	
23.	Telangana		4,933	35,910	12,891 (Fresh Filing - 6,690)		4,709	29,292
							Total : 34,001	

24.	Tripura (As on 06.03.2025)	182	788	60	465	153	640
						Total : 793	
25.	Uttarakhand	303	1,449	878		405	1,170
(Fresh Filing						Total : 1,575 (Out of which, 376 stayed by Superior Courts)	

2. We take notice of the fact that as on 16.10.2025, 8,82,578 execution petitions were pending across the country. We also take notice of the fact that after our directions dated 06.03.2025 issued in the main matter, 3,38,685 execution petitions were heard and disposed of.

3. The position as on date appears to be very frightening and disappointing. We say so because as on date 7,95,981 execution petitions are pending across the country which are six months old. However, we also appreciate that after our last order dated 16.10.2025 referred to above, 4,31,046 execution petitions have been decided and disposed of. Thus, from the date of the judgement rendered in the main matter i.e. 6-03-2025 till this date in all 7,69,731 execution petitions have been decided and disposed of.

4. We also take notice of the fact that in the State of Uttar Pradesh, 26,943 execution petitions are pending out of which in 3,057 matters execution proceedings have been stayed by the superior courts. In the same manner, in the State of Maharashtra, out of 3,95,960 execution petitions pending, the proceedings have been stayed in 11,966 matters. In the State of West Bengal, out of 28,192 execution petitions, in 1,008 matters proceedings have been stayed. In the State of Madhya Pradesh, out of 50,579 execution petitions, in 2,537 matters proceedings have been stayed.

5. We request the Hon'ble Chief Justices of Allahabad High Court, Bombay High Court, Calcutta High Court and Madhya Pradesh High Court respectively to look into the matter and see to it that the proceedings which have been stayed either by the district court or

the High Court itself are taken up for hearing at the earliest so that there is no undue delay in the effective disposal of the execution proceedings.

6. In our order last order dated 16.10.2025, we had observed that the High Courts should evolve some mechanism and guide their respective district judiciaries for speedy disposal of execution petitions which are pending as on date. We wonder, if the High Courts have evolved some mechanism or have provided some procedure in the form of guidance to their respective district judiciaries for effective and speedy disposal of the execution petitions.

7. By the next date of hearing i.e. 07.10.2026, each of the High Courts shall let us know in brief as regards the mechanism evolved or the type of directions issued to their respective district judiciaries for effective and speedy disposal of the execution petitions.

8. Post this matter to report further progress on 07.10.2026.

9. Registry shall forward one copy each of this order to the Registrar General of all the High Courts who in turn shall place this order before the Chief Justice.

(VISHAL ANAND)
DY. REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)